

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

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Date of Order : 4.7.2002..

Original Application No. 597/2001

Udai Singh S/o Shri Raman Singh by Caste Jat, aged about 34 years, Resident of Village Kheri-Devi Singh, Tehsil Nadbai, P.O. Sarsena, District Bharatpur (Raj).

.....Applicant.

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Posts, Dak Bhawan, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur - 7.
3. Superintendent, Post Offices, Bharatpur Division, Bharatpur.

.....Respondents.

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CORAM :

Hon'ble Mr. A.P. Nagrath, Administrative Member

Hon'ble Mr. J.K. Kaushik, Judicial Member

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Mr. P.N. Jatti, Counsel for the applicant.

Mr. N.C. Goyal, Counsel for the respondents.

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O R D E R

[Per Mr.A.P.Nagrath]

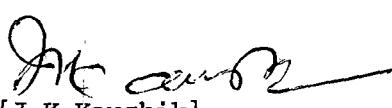
This application has been filed by Udai Singh S/o Late Shri Raman Singh who expired on 1.12.2000 while working as Extra Departmental Branch Post Master (EDBPM). The applicant is seeking appointment on compassionate

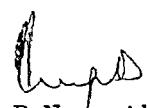


grounds. This request has been turned down by the respondents vide order dated 14.9.2001 at Annex. A/l. Being aggrieved with this order, he has filed this O.A. seeking directions to the respondents to appoint him on compassionate grounds.

2. Late Shri Raman Singh is survived by his widow and three major sons. The applicant himself is 34 years of age and has a family of his own including his wife and two children. It cannot even remotely be suggested that a person of 34 years of age having his own family, could be considered as a dependent of his late father which is an essential condition for being considered for appointment on compassionate grounds. This is a consistent view held by this Tribunal that a married son cannot be considered as a dependent of his father. In fact, he himself is a guardian of his own family including his wife and children. The present applicant is 34 years of age and appointment on compassionate grounds is not a mode of recruitment and only dependents of such employees are considered who die in harness and who have left behind some dependents who need to be supported, subject ofcourse to the satisfaction of the employer whether, indigent circumstances exist to make a case for appointment on such grounds. In this case, as we have observed earlier, the applicant is 34 years of age and is having his own wife and two childrens. Therefore, he cannot be considered as 'dependent' and thus, has no claim for appointment on compassionate grounds, notwithstanding the reasons given by the respondents in the impugned order.

3. We, therefore, dismiss this Original Application as having absolutely no merit. No orders as to costs.


[J.K. Kaushik]
Judl. Member


[A.P. Nagrath]
Adm. Member